S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

<u>Petition(s) for Special Leave to Appeal (C) No(s). 20773/2019</u>

(Arising out of impugned judgment and order dated 16-04-2019 in LPA No. 1209/2018 passed by the High Court of Judicature at Patna)

ADITYA YUVRAJ GOND   Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.   Respondent(s)

(IA No. 172252/2019 - EXEMPTION FROM FILING O.T.
IA No. 167216/2019 - EXEMPTION FROM FILING O.T.
IA No. 119046/2019 - EXEMPTION FROM FILING O.T.
IA No. 172250/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
         HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)   Ms. Sugandha Anand , AOR
                    Mr. Sarim Naved, Adv.
                    Mr. Harsh Kumar, Adv.
                    Mr. Pranay Kumar, Adv.

For Respondent(s)   Mr. Manish Kumar, AOR
                    Ms. Shaswati Parhi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. Sarim Naved, learned counsel appearing for the petitioner. Also heard Ms. Shaswati Parhi, learned counsel appearing for the State of Bihar.

2.   The petitioner's father died in harness on 31.12.2001 while serving as a Section Officer in the Commercial Taxes Department. Present is a claim for compassionate appointment for the son of the deceased employee.

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3.   The High Court under the impugned judgment dated 16.04.2019 considered that a claim for compassionate appointment should not be permitted to be legally enforced, 17 years after the death of the employee.

4.   It is well settled that claim for compassionate appointment is not to be considered as a regular mode of appointment and it is intended to address the penurious situation in the immediate aftermath of the death of the bread earner of the family. As noted, the concerned employee died 23 years back and in these circumstances, we are disinclined to entertain the Special Leave Petition. The same is accordingly dismissed.

5.   Pending application(s), if any, shall stand closed.

(NITIN TALREJA)   (KAMLESH RAWAT)
ASTT. REGISTRAR-cum-PS   ASSISTANT REGISTRAR